

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No13
CP(IB)/74(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Imdadali M Momin

.....Applicant

Vs.

Pellucid Lifesciences Private Limited

.....Respondent

Order delivered on 28/03/2023

Coram:

Deep Chandra Joshi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Adv.

For the Respondent :

ORDER

Application is filed by 6 Financial Creditors jointly u/s 7 of IBC, 2016. Regarding compliance of sub-section (1A) of Regulations of 20(1A) of Insolvency and Bankruptcy Board of India (Information Utilities) Regulations, 2017, Learned Counsel Mr. Arjun Sheth appearing for the Financial Creditor, stated that he will submit the clarification on compliance of the said provisions.

Issue notice to the Corporate Debtor. We direct the Financial Creditor to serve notice to the Corporate Debtor by Speed-post and by e-mail and to file affidavit of service within two weeks.

List for further consideration on 27.04.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DEEP CHANDRA JOSHI
MEMBER (JUDICIAL)**